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CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH: CUTTACK.

Original Application No. 389 of 1989

Date of decision: 28th November, 1990.

Shri Rajanikanta Mohapatra
son of Ananta Mohapatra,
At-Tumuraput Shasan,
P.S.Banpur, Dist.Puri. Applicant

-Vs-

1. Union of India, represented by its Secretary, Department of Posts, Dak Bhawan, New Delhi.
2. Chief Postmaster General, Orissa, At/P.O.Bhubaneswar, Dist.Puri.
3. Superintendent of Post Offices, At,P.O.&Dist.Puri.
4. Inspector of Post Offices, Balugaon, At/P.O.Balugaon, Dist.Puri.

..... Respondents

For the Applicant. Mr. Deepak Misra, Advocate

For the Respondents Mr. Aswani Kumar Misra, Senior Standing Counsel (Central).

C O R A M :

THE HON'BLE MR.B.R.PATEL, VICE-CHAIRMAN
A N D
THE HON'BLE MR.N.SENGUPTA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgement ? Yes.
2. To referred to the Reporters or not ? No
3. Whether Their Lordships wish to see the fair copy of the Judgement ? Yes.

(8)

:- J U D G E M E N T :-

B.R.PATEL, VICE-CHAIRMAN

The grievance of the applicant is that his case was not considered by the Department for appointment to the post of Extra Departmental Delivery Agent (E.D.D.A.) of Pratap Branch Post Office in the district of Puri. The case of the Department is that when the post fell vacant they wrote to the concerned Employment Exchange to sponsor names of suitable candidates. The Employment Exchange sponsored 5 (five) names in which the name of the applicant did not find place and as such his case was not considered. The Department has further stated that the applicant did not belong to the post village and his case could not have been considered even if, his case was sponsored by the Employment Exchange.

2. We have heard Mr. Deepak Misra, learned Counsel for the applicant and Mr. A.K. Misra, learned Senior Standing Counsel (Central) for the respondents and perused the relevant documents. Mr. Deepak Misra produced a copy of the letter purported to have been sent by the Junior Employment Officer, Khurda to Sri B.S. Tripathy, Advocate Orissa High Court, Cuttack-2. In this letter the Junior Employment Officer has mentioned that the applicant's name was at serial No. 6 in the letter bearing No. 395 dated 20th May, 1989 issued by the Employment Exchange. Mr. A.K. Misra, in this connection, placed before us Annexure-R/2 which is a copy of the letter sent by the Junior Employment Officer, Khurda bearing no. 395/ESO (KRD) dated 20.5.89 to the department. We have gone through this letter and found that the Employment

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Exchange sponsored 5(five) candidates for selection. The letter copy of which has been produced by Mr. Deepak Misra bears the same number and date. Both the letters could not represent truth. Employment Exchange concerned sponsored either 5 names or 6 names. This is a matter for the Department to enquiry into and take appropriate action. We can only direct here that if the name of the applicant had in fact been sponsored by the Employment Exchange his case also be considered along with others. If on enquiry it would be found that his name had not been sponsored by the Employment Exchange no further action need be taken.

3. The case is accordingly disposed of, leaving the parties to bear their own costs.

M. Mohapatra
..... 28.11.90.

MEMBER (JUDICIAL)



B. Mohapatra
..... 28.11.90

VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack
The 28th November, 1990/ Mohapatra